

SECTION - III  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL ( C ) NOS. 5879 and 5244 of 2013  
WITH  
PRAYER FOR INTERIM RELIEF

State of Andhra Pradesh, Etc.

.....Petitioner

-Versus-

M/s. Puri Balakrishna Murthy Agencies, Etc.

.....Respondent

OFFICE REPORT

The office report was listed before the Ld. Registrar's Court on 6th August, 2013, when the following order was passed:

"SLP(C) No.5879/2013

The learned counsel for the petitioner to file the process fee and spare copy within a week and on compliance notice be issued forthwith to the sole respondent through the concerned District Court besides postal service.

SLP(C) No.5244/2013

Counter affidavit on behalf of respondent No.1 has already come on record.

Notice be reissued to respondent No.2 through the concerned District Court in addition to postal service.

List again on 30.9.2013."

It is submitted that counsel for the petitioner has not filed process fee/spare copy of the SLP so far. Hence, show cause notice could not be issued to the unserved respondents in both the matters.

The office report is listed before the Ld. Registrar's Court for orders.

Dated this the 28th day of September, 2013.

ASSISTANT REGISTRAR

Copy to :-

1. Mr. G.N. Reddy, Advocate  
1, Ashoka Road, New Delhi-01
2. Mr. B.K. Prasad, Advocate  
Central Agency Section
3. M/s. Suresh A. Shroff & Co., Advocates  
ASSISTANT REGISTRAR